## NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Company Appeal (AT) (Insolvency) No. 655 of 2018

## IN THE MATTER OF:

Gaurav Hargovindbhai Dave

...Appellant

Versus

Asset Reconstruction Company (India) Ltd. & Anr.

...Respondents

**Present:** 

For Appellant: Mr. Mihir Thakore, Senior Advocate assisted by

Mr. Vishwas Shah, Mr. Bhura Mahajan, Ms. Manisha Narsinghani, Mr. Simranjit Singh Virk and Mr.

Rajeev Kumar, Advocates

## ORDER

26.10.2018 Learned counsel for the appellant submits that the 'Debt Recovery Tribunal' have already held that the assignment agreement was invalid, thus application under Section 7 was not maintainable at the instance of the respondent (Financial Creditor). Further according to him, if money claim is barred by limitation, it is open to the appellant to argue that there is no 'debt' in the eyes of law or in fact.

Let notice be issued on the respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29<sup>th</sup> October, 2018. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on 4th December, 2018.

- 2 -

In the meantime, Interim Resolution Professional (IRP) will ensure that the

company remains on going and the manufacturing and production of the

company do not suffer, payment of wages to the employees/workmen are made

on time and if any material is supplied during corporate resolution process, the

payment must be paid to the supplier/creditor. If so necessary, the Insolvency

Resolution Professional will take aid of (suspended) Board of Directors. The Bank

having account of the corporate debtor will also cooperate with the Insolvency

Resolution Professional to ensure compliance of this order.

[Justice S.J. Mukhopadhaya] Chairperson

[ Justice Bansi Lal Bhat ] Member (Judicial)

/ns/uk/